

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 17 of 1996.

Thursday this the 4th day of January, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.K. Raghavan,  
Diesel Assistant,  
Southern Railway,  
Calicut, residing at:  
Railway Quarters No. 130-D,  
Calicut.

.. Applicant

(By Advocate Shri Martin G. Thottan)

Vs.

1. Union of India through the  
General Manager,  
Southern Railway,  
Headquarters Office,  
Park Town P.O.,  
Madras-3.

2. The Divisional Personnel Officer,  
Southern Railway,  
Palghat Division, Palghat.

3. The Chief Personnel Officer,  
Southern Railway,  
Headquarters Office,  
Park Town P.O.,  
Madras-3.

.. Respondents.

(By Advocate Shri Thomas Mathew Nellimootil)

The application having been heard on 4.1.1996, the  
Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a declaration that his pay is  
liable to be refixed with effect from 27.4.93 as if he  
had continued in the post of Fireman-II. For the same  
benefit he has made A4 representation, and that is pending  
consideration before respondent Divisional Personnel Officer,  
Palghat. A final decision will be taken in the matter

List of Annexures

1. Annexure-A4: A true copy of the representation dt.4.5.95 submitted by the applicant to the second respondent.